

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.**  
**CA. NO. 21/14/2017**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.03.2017**

**NAME OF THE COMPANY: M/s. Hike Limited**

**SECTION OF THE COMPANIES ACT: 14(1)**

<b><u>S.NO.</u></b>	<b><u>NAME</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
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**Present:** Mr. Rupesh Agarwal, Practicing Company Secretary

**ORDER**

Vide this Petition under section 14(1) of the Companies Act 2013, M/s. Hike Limited (hereinafter called the Company) CIN No. U74140DL2011FLC226246 prays for conversion of its status from a Public Company to a Private one.


2. The petitioner Company is stated to be a closely held with fifty three shareholders. More than 99% equity is held by its six shareholders, while the remaining are held by employees who have been beneficiaries of ESOPs. The fund requirement is primarily met by its six shareholders and the company does not intend to

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raise any funds from the public. Under such circumstances, with a view to do away with the onerous compliances required from a public limited company, a decision was taken by the Board of Directors on 23.12.2016 for converting its status to a Private Company. Notice was issued for circulating the Agenda alongwith the explanatory note for holding the EoGM on 24.01.2017.

3. Necessary steps for altering the Company's Articles of Association and Memorandum of Association were also initiated. Subsequently, the Company in its Extra Ordinary General Meeting held on 24.01.2017, unanimously resolved to convert the Company into a Private Limited Company and the name of the Company was proposed to be changed from "M/s. Hike Limited" to "M/s. Hike Private Limited" subject to approval of this Tribunal.

4. The petition is accompanied with an affidavit of the Company's Directors, Ms. Kavin Bharti Mittal, Sh. Lal Bahadur Sinha and Sh. Gautam Vohra deposing that all due compliances have been carried out. Publication has been effected in English and Hindi in the daily newspapers, The Financial Express and Jansatta, dated 28.02.2017, which have been filed on record. The petition is duly annexed with the audited Financial Statements for the year ending 31.03.2016, a certified copy of the Resolution passed in the EGM dated 24.01.2017, compliance of filing MGT-14 with the office of the RoC. It is also submitted that the company



has five creditors who have been notified vide registered post. Pursuant to the notices issued and publication effected, no objection has been received. The shareholders (recipients of ESOPs) were also notified vide emails, but not communicate any objection. It is also certified that the company was never listed on any stock exchange and that the said conversion shall not prejudicially affect its shareholders. There is no legal proceeding pending against the company in any Court of Law.

5. As the company has complied with statutory requirements, due approval is accorded to it for conversion to a Pvt. Ltd. Company. Its name shall be changed from "M/s. Hike Limited" to "M/s. Hike Private Limited" in terms of its Articles of Association, with the status of all concerned to be in the same position as prior to conversion.

6. The Company petition stands allowed. Fresh Certificate of Incorporation be issued.

sd/-

**(Ina Malhotra)**  
**Member Judicial**